

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH : JAIPUR

R.P. NO. 45/93 in
T.A. NO. 7/88

DECIDED ON : 15-6-93

Nathu Lal Chhipa ... Petitioner

Vs.

Union of India & Ors. ... Respondents

CCRAM :

THE HON'BLE MR. JUSTICE D. L. MEHTA, V.C.

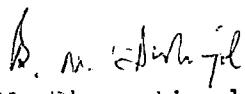
THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

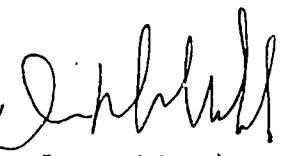
ORDER (BY CIRCULATION)

Hon'ble Mr. B. N. Dhoundiyal, Member (A) :

This petition seeks to review the order dated 17.3.1993 in T.A. No. 7/88 on the ground that the Tribunal had not appreciated the contentions of the petitioner as pleaded in para 20 of the original plaint and the details of vacancies given in exhibit A-1 of the transferred application. Non-consideration of this material according to the petitioner amounts to an error apparent on the face of record and needs reconsideration. In para 20 of the transferred application the applicant had contended that the only existing vacancy was wrongly filled by a scheduled caste candidate and not by a general candidate. The position has been explained by the respondents in paras 11 to 21 of their counter. The applicant belongs to Jaipur Telegraph Traffic Division and not to Jaipur Telegraph Division. There was no vacant post in clerical cadre in the Traffic Division and there was no unreserved post available in other Traffic Division. The Bench had taken in view all these pleadings while passing their order dated 17.3.1993.

2. In view of the above, we hold that there is no error apparent on the face of record and the review application is hereby rejected, ^{by} ~~by~~ ^{order} consideration.


(B. N. Dhomdiyal)
Member (A)


(D. L. Mehta)
Vice Chairman (J)

as